



\$~O-26

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>CS(OS) 254/2021, I.A. 177/2025 and O.A. 2/2025</u>

NAINA SURAT RAWAT

.....Plaintiff

Through:

Ms. Ayushi Priyadarshani, and Mr.

Harsh Singh, Advs.

Versus

**MUKUL GOYAL** 

....Defendant

Through: None.

**CORAM:** 

HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

ORDER 08.01.2025

%

## I.A. 177/2025 and O.A. 2/2025

- 1. Heard learned counsel appearing on behalf of the plaintiff.
- 2. For the reasons stated in the application, it is seen that on 20.12.2024, the plaintiff intended to withdraw the chamber appeal, and inadvertently, as seen from the submissions made in the instant application, the suit itself has been dismissed as withdrawn.
- 3. Considering the submissions advanced, and the clarification sought for, the Court is of the considered opinion that it would be appropriate to direct for listing of the instant application before the Bench of Hon'ble Ms.Justice Swarana Kanta Sharma.
- 4. Subject to orders of the Hon'ble The Acting Chief Justice, let the instant application be listed before the Bench of Hon'ble Ms. Justice





Swarana Kanta Sharma on 16.01.2025.

## PURUSHAINDRA KUMAR KAURAV, J

JANUARY 8, 2025 Nc/sp